

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 23/81 SCHEDULED TO BE HELD ON 12.02.2013 BUT ACTUALLY HELD ON 23.02.2013.

The Meeting No. 23/81 of Norms Committee-II was held on 23.02.2013 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K.Jain, D.O.	DIPP
2.	Shri A.K.Mishra	MOS
3.	Shri Raman Kumar, FTDO	DGFT

1	Case No.:9/2/81-ALC2/2012	Party Name:SRI KALISWARI METAL POWDERS PRIVATE LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Approved
	HQ File :01/81/050/00009/AM13/	RLA File :35/24/040/00046/AM09/	Lic.No/Date:3510025459 22.12.2008	Defer Date:
	Decision :NC decided to ratify the norms of above authorization as per written comments of MSME vide U.O. No. 30(233)11-ME dated 18.2.2013 as under:- The import of Alumunium Grit is allowed 100 MT i.e as applied for. R/A may take suitable consequential action accordingly.			

2	Case No.:13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date:26.03.2013

Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 26.03.2013.

3	Case No.: 10/27/81-ALC2/2010	Party Name: BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date: 23/81-ALC2/2012 12.02.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:26.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.3.2013.			

4	Case No.: 2/11/81-ALC2/2011	Party Name: DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date: 23/81-ALC2/2012 12.02.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:26.03.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 26.3.2013.			

5	Case No.: 3/17/81-ALC2/2012	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date: 23/81-ALC2/2012 12.02.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00332/AM13/	RLA File :11/24/040/00074/AM11/	Lic.No/Date:1110025707 14.09.2011	Defer Date:26.03.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 26.3.2013.			

6	Case No.: 1/51/81-ALC2/2011	Party Name: GAMESA WIND TURBINES PLTD	Meet No/Date: 23/81-ALC2/2012 12.02.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:26.03.2013
	Decision : NC has observed that firm has asked some more time to reply the query of C&PC. NC decided to send a letter to firm to submit reply within 15 days. The case stands deferred and to be relisted on .26.3.2013.			

7	Case No.: 33/8/81-ALC2/2012	Party Name: RELIABLE ENGINEERING INDUSTRIES	Meet No/Date: 23/81-ALC2/2012 12.02.2013	Status: Reject
	HQ File :01/81/050/00156/AM13/	RLA File :50/24/040/00008/AM12/	Lic.No/Date:5010001097 02.12.2011	Defer Date:
	Decision : NC observed that reply of the firm is still awaited despite 3 reminders. Hence NC decided to reject the case on ground of non receipt of reply.			

R/A may take suitable consequential action accordingly.

8	Case No.: 26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:26.03.2013
	Decision : NC observed that comments of MOD are awaited and decided to send a reminder to MOD to expedite comments. The case stands deferred and to be relisted on 26.3.2013.			

9	Case No.: 8/51/81-ALC2/2011	Party Name:ESSAR STEEL LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00495/AM12/	RLA File :52/24/040/00045/AM12/	Lic.No/Date:5210037639 10.01.2012	Defer Date:26.03.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 26.3.2013.			

10	Case No.: 21/2/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00021/AM13/	RLA File :05/23/040/00419/AM12/	Lic.No/Date:0510318690 27.02.2012	Defer Date:26.03.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 26.3.2013.			

11	Case No.: 6/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00006/AM13/	RLA File :34/24/040/00264/AM12/	Lic.No/Date:3410033396 05.03.2012	Defer Date:26.03.2013
	Decision : NC observed that comments of DHI are awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 26.3.2013.			

12	Case No.: 15/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Approved
	HQ File :01/81/050/00015/AM13/	RLA File :34/24/040/00271/AM12/	Lic.No/Date:3410033399 05.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(50)/2012TSW(B)/24 dated 1.2.2013 as under:- <u>Export Products No. 1 & 2-</u> Stator Bar for 48.5 MW Hydro Generator- 1 set each			

(1 set contains 480 Bars-Total Net Weight: 6250 kgs.)

Import Items:

Sl. No.	Items	Quantity allowed per set of EP
1.	Insulated Copper Strip	4718 kgs. With 1% wastage
2.	Insertion BN	40.2 Sq. Mtrs. With 0.5% wastage
3.	Insulating Tape	1380 Mtrs. With 1.5% wastage
4.	Compensation Strip	Net to Net basis

Export Products No. 3 - Spare Stator Bar for 48.5 MW Hydro Generator- 1 set
(1 set contains 96 Bars- Total Net Weight: 1250 kgs.)

Import Items:

Sl. No.	Items	Quantity allowed per set of EP
1.	Insulated Copper Strip	944 kgs. With 1% wastage
2.	Insertion BN	08 Sq. Mtrs. With 0.5% wastage
3.	Insulating Tape	276 Mtrs. With 1.5% wastage
4.	Compensation Strip	Net to Net basis

R/A may take suitable consequential action accordingly.

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Case No.: 17/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status: Approved
HQ File :01/81/050/00017/AM13/	RLA File :34/24/040/00265/AM12/	Lic.No/Date:3410033397 05.03.2012	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(50)/2012TSW(B)/25 dated 1.2.2013 as under:-

Export Products No. 1 - Spare Stator Bar for 125 MW Hydro Generator- 1 set
(1 set contains 992 Bars- Total Net Weight: 30874.3 kgs.)

Import Items:

Sl. No.	Items	Quantity recommended per set of EP
1.	Insulated Copper Strip	24300 kgs. With 1% wastage
2.	Insertion BN	129.5 Sq. Mtrs. With 0.5% wastage
3.	Insulating Tape	3847 Mtrs. With 1.5% wastage
4.	Compensation Strip	Net to Net basis
5.	BN 0.3x 14- VSPAP/ PETP 03	15 kgs. With 0.5% wastage

R/A may take suitable consequential action accordingly.

14	Case No.: 1/17/81-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status: Approved
	HQ File :01/81/050/00330/AM13/	RLA File :34/24/040/00292/AM12/	Lic.No/Date:3410033611 20.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(144)2012TSW(B)/20 dated 22.1.2013 as under:- The above AA is ratified on repeat basis as per earlier AA No. 3410033687 dated 27.3.2012 i.e. as applied by the firm with nil wastage. R/A may take suitable consequential action accordingly.			

15	Case No.: 27/8/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status: Approved
	HQ File :01/81/050/00150/AM13/	RLA File :05/23/040/00539/AM12/	Lic.No/Date:0510321565 30.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.2.2013 as under:- - Words “ CWC Thickness: 60 MM” may be suffixed with the description of export product. - Net weight of export product may be specified as 3212 MT - Quantity of import item at Sl.No. 1 viz. Coal Tar Enamel may be allowed as 101 MT as 1.05 Kgs./Kg. content in the export product. - Quantity of import item at Sl. No. 2 may be allowed as applied for. - Quantity of import item at Sl. No. 3 may be allowed as 11567 Sq. Mtrs. Inclusive of 5 % wastage. - Quantity of import item at Sl. No. 4 may be allowed as applied for. - Quantity of import item at Sl. No. 5 may allowed s 23134 Sq. Mtrs. inclusive of 5 % wastage - Quantity of import item at Sl. No. 6 viz. Cement may be allowed as applied for i.e. 398 MT inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

16	Case No.: 23/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00146/AM13/	RLA File :05/23/040/00395/AM12/	Lic.No/Date:0510322932 23.04.2012	Defer Date:26.03.2013
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on .26.3.2013.			

17	Case No.: 44/8/81-ALC2/2012	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status: Reject
	HQ File :01/81/050/00167/AM13/	RLA File :03/95/040/00008/AM13/	Lic.No/Date:0310691963 24.04.2012	Defer Date:

Decision :NC decided to withdraw the case as the above case already rejected in NC M.No.20/81 dtd 1.1.13.

18	Case No.: 14/8/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00137/AM13/	RLA File :05/23/040/00019/AM13/	Lic.No/Date:0510323890 03.05.2012	Defer Date:26.03.2013
	Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be relisted on 26.3.2013.			

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Case No.:13/9/81-ALC2/2012	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Approved
HQ File :01/81/050/00182/AM13/	RLA File :09/24/040/00001/AM13/	Lic.No/Date:0910052468 03.05.2012	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.2.2013 as under:-

1. Quantity of export products alongwith their net export weights may be specified as under:

Nickel Cadmium Batteries (Sintered Plastic Bonded)		
80 KRH 115	104 nos.	35.984 MT
38 KRX 130	2 nos.	0.474 MT
20 KSH 36	10 nos.	0.63 MT
20 KSH 24	10 nos.	0.42 MT.
80 KRH90	1 no.	0.298 MT
Total:	127 nos.	37.806 MT

2. After taking clue from SION at Sl.No. C-2011, quantities of import items may be allowed as under:

i) Quantities of import items as Sl.No. 1, 2&3 may be allowed as 1.02 Kgs./Kg. content in the export products.

ii) Quantity of import item as Sl.No. 4 may be allowed as 1.04Kgs./Kg. content in the export products as claimed by the firm.

iii) Quantity of import item as Sl.No. 5 may be allowed as 1.02 Kgs./Kg. content in the export products as claimed by the firm.

iv) Quantity of import item as Sl. No. 6 may be allowed as 1.04 Sq. Mtrs/Sq. Mtrs. content in the export products.

v) Quantity of import item as Sl. No. 7 may be allowed as 1.02 Sq. Mtrs/Sq. Mtrs. content in the export products as claimed by the firm.

vi) Quantity of import item as Sl. No. 8 may be allowed as 1.04 Sq. Mtrs/Sq. Mtrs. content in the export products as claimed by the firm.

vii) Quantities of import items as Sl. No. 9 & 11 may be allowed on net to net basis with accountability clause.

viii) Quantity of import item as Sl.No. 10 may be allowed as 1.02Mtr./Mtr. content in the export products.

ix) Quantity of import item as Sl.No. 12 may be allowed on net to net basis as claimed by the firm.

R/A may take suitable consequential action accordingly.

20	Case No.: 20/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00220/AM13/	RLA File :05/23/040/00505/AM12/	Lic.No/Date:0510324315 09.05.2012	Defer Date:26.03.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 26.3.2013.			

21	Case No.:17/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00140/AM13/	RLA File :05/23/040/00035/AM13/	Lic.No/Date:0510324388 10.05.2012	Defer Date:26.03.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 26.3.2013.			

22	Case No.:30/11/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00230/AM13/	RLA File :05/23/040/00048/AM13/	Lic.No/Date:0510325248 17.05.2012	Defer Date:26.03.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 26.3.2013.			

23	Case No.:5/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00128/AM13/	RLA File :04/24/040/00022/AM13/	Lic.No/Date:0410136594 18.05.2012	Defer Date:26.03.2013
	Decision : NC observed that reply of the firm is still awaited despite two reminders. NC decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be relisted on 26.3.2013.			

24	Case No.:6/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00129/AM13/	RLA File :04/24/040/00026/AM13/	Lic.No/Date:0410136595 18.05.2012	Defer Date:26.03.2013
	Decision : NC observed that reply of the firm is still awaited despite two reminders. NC decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be relisted on 26.3.2013.			

25	Case No.:16/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00139/AM13/	RLA File :05/23/040/00049/AM13/	Lic.No/Date:0510325288 18.05.2012	Defer Date:26.03.2013
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 26.3.2013.			

26	Case No.:36/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00159/AM13/	RLA File :02/24/040/00032/AM13/	Lic.No/Date:0210177813 22.05.2012	Defer Date:26.03.2013
	Decision : NC observed that case is under examination at MSME. The case stands deferred and to be relisted on 26.3.2013.			

27	Case No.:37/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00160/AM13/	RLA File :02/24/040/00031/AM13/	Lic.No/Date:0210177812 22.05.2012	Defer Date:26.03.2013
	Decision : NC observed that case is under examination at MSME. The case stands deferred and to be relisted on 26.3.2013.			

28	Case No.:41/8/81-ALC2/2012	Party Name:HYDAC (INDIA) PVT. LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Approved
	HQ File :01/81/050/00164/AM13/	RLA File :03/94/040/00080/AM13/	Lic.No/Date:0310695847 23.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(99)2012/TSW(B)/32 dated 12.2.2013 as under:- The norms of above authorization is ratified as per General Note 4 for engineering products. R/A may take suitable consequential action accordingly.			

29	Case No.:40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:26.03.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 26.3.2013.			

30	Case No.:7/11/81-ALC2/2012	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00207/AM13/	RLA File :07/24/040/00096/AM13/	Lic.No/Date:0710088933 15.06.2012	Defer Date:26.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.3.2013.			

31	Case No.:2/8/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
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HQ File :01/81/050/00125/AM13/	RLA File :31/83/040/00037/AM13/	Lic.No/Date:3110054697 18.06.2012	Defer Date:26.03.2013
Decision : As per recommendation of representative of MOS present in the meeting NC decided to send a letter to firm to submit following information :- i. Width of export product. ii. Width of import product. iii. ITC HS code of export and import item are different and it may be clarified. The case stands deferred and to be relisted on 26.3.2013.			

32	Case No.:6/11/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00206/AM13/	RLA File :31/83/040/00248/AM12/	Lic.No/Date:3110054709 18.06.2012	Defer Date:26.03.2013
	Decision : As per recommendation of representative of MOS present in the meeting NC decided to send a letter to firm to submit following information :- i. Width of export product. ii. Width of import product. iii. ITC HS code of export and import item are different and it may be clarified. The case stands deferred and to be relisted on 26.3.2013.			

33	Case No.:11/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00211/AM13/	RLA File :04/24/040/00056/AM13/	Lic.No/Date:0410137474 21.06.2012	Defer Date:26.03.2013
	Decision : NC observed that reply of the firm is still awaited despite two reminders. NC decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be relisted on 26.3.2013.			

34	Case No.:45/8/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Closed
	HQ File :01/81/050/00168/AM13/	RLA File :03/95/040/00083/AM13/	Lic.No/Date:0310699579 22.06.2012	Defer Date:
	Decision : NC observed that application of the copy has not been received from RA despite several reminders. Hence NC presumed ratification of NC is not required in the above case. The case may be treated as closed.			

35	Case No.:25/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00225/AM13/	RLA File :05/23/040/00082/AM13/	Lic.No/Date:0510328273 25.06.2012	Defer Date:26.03.2013

Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 26.3..2013.

36	Case No.: 24/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00224/AM13/	RLA File :05/23/040/00095/AM13/	Lic.No/Date:0510328508 27.06.2012	Defer Date:26.03.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 26.3..2013.			

37	Case No.: 9/11/81-ALC2/2012	Party Name:INDUTCH COMPOSITES TECHNOLOGY PVT. LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00209/AM13/	RLA File :34/24/040/00088/AM13/	Lic.No/Date:3410034523 29.06.2012	Defer Date:26.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.3.2013.			

38	Case No.: 14/11/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00214/AM13/	RLA File :09/24/040/00161/AM13/	Lic.No/Date:0910053185 04.07.2012	Defer Date:26.03.2013
	Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 26.3.2013.			

39	Case No.: 1/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00201/AM13/	RLA File :04/24/040/00069/AM13/	Lic.No/Date:0410137896 05.07.2012	Defer Date:26.03.2013
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 26.3..2013.			

40	Case No.: 2/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00202/AM13/	RLA File :04/24/040/00067/AM13/	Lic.No/Date:0410137900 05.07.2012	Defer Date:26.03.2013
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 26.3.2013.			

			Meet No/Date:23/81-ALC2/2012	Status:Deferred
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41	Case No.:15/11/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	12.02.2013	and Re-indexed
	HQ File :01/81/050/00215/AM13/	RLA File :03/95/040/00243/AM13/	Lic.No/Date:0310701351 09.07.2012	Defer Date:26.03.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.3.2013.			

42	Case No.:39/13/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00298/AM13/	RLA File :03/95/040/00237/AM13/	Lic.No/Date:0310701722 12.07.2012	Defer Date:26.03.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 26.3..2013.			

43	Case No.:27/11/81-ALC2/2012	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Closed
	HQ File :01/81/050/00227/AM13/	RLA File :05/23/040/00139/AM13/	Lic.No/Date:0510329928 17.07.2012	Defer Date:
	Decision : NC observed that comments of DIPP has been received in the case but firm vide their letter dated 11.2.2012 has informed that they are surrendering the above authorization. Hence NC decided to close the case.			

44	Case No.:2/17/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Approved
	HQ File :01/81/050/00331/AM13/	RLA File :34/24/040/00100/AM13/	Lic.No/Date:3410034666 18.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.2.2013 as under:- 1. Total net weight of export product may be modified as 6963.5 MT. 2. Words" Quantity in Sq. Mtrs: 48950.88 Sq. Mtrs., WT: 9.53 mm to 22.50 mm" may be suffixed with the description of export product. Taking clue from SIONs at Sl. No. C-509 & C-1291, quantities of import items may be allowed as under: 1. Words 'of relevant grade" may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 7805.67 MT. 2. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 28021.14 Kgs. 2. Quantity of import item at Sl. No. 3 viz. Epoxy Powder(FBE) may be allowed as 17612 Kgs inclusive of 5 % wastage. 3. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 11063 Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 147538 Kgs inclusive of 5 % wastage. 5. Quantity of import item at Sl.No. 6 viz. Internal Epoxy Lining may be allowed as 33972 Litres inclusive of 5 % wastage. 6. Quantities of import items at Sl. No. 7 may be allowed within 2.1 % of fob value of exports as claimed by the firm. R/A may take suitable consequential action accordingly.			

45	Case No.: 31/11/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00231/AM13/	RLA File :34/24/040/00101/AM13/	Lic.No/Date:3410034693 23.07.2012	Defer Date:26.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.3.2013.			

46	Case No.: 37/13/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00296/AM13/	RLA File :29/24/040/00003/AM13/	Lic.No/Date:2910018416 27.08.2012	Defer Date:26.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.3.2013.			

47	Case No.: 21/17/81-ALC2/2012	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00350/AM13/	RLA File :32/24/040/00029/AM13/	Lic.No/Date:3210056753 31.08.2012	Defer Date:26.03.2013
	Decision : NC decided to send a letter to firm to submit following information as required by DHI vide U.O. No. 3(53)2012/TSW(B)/34 dated 12.2.2013:- 1. SI No. 3,4,5&11 of SDF for each type of transformer separately. The case stands deferred and to be relisted on 26.3.2013.			

48	Case No.: 24/17/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status: Approved
	HQ File :01/81/050/00353/AM13/	RLA File :34/24/040/00149/AM13/	Lic.No/Date:3410035052 03.09.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.2.2013 as under:- 1. Total net weight of export product may be modified as 175430.70 MT. 2. Words" Quantity in Sq. Mtrs: 1221442 Sq. Mtrs., WT: 14.70 mm to 25.20 mm" may be suffixed with the description of export product. Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under: 1. Words ' of relevant grade and thickness 14.70 mm to 25.20 mm"may be suffixedwith the description of import item at Sl. No.1and its quantity may be allowed as applied for i.e. 177751.15 MT inclusive of 5 % wastage. 2. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 701908.45 Kgs. 3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder(FBE) may be allowed as applied for i.e. 655181.64Kgs inclusive of 5 % wastage.			

4. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 345180Kgs inclusive of 5 % wastage.
5. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 4248176Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl.No. 6 viz. Internal Epoxy Lining may be allowed as 235983Litres inclusive of 5 % wastage.
7. Quantities of import items at Sl. No. 7 may be allowed within 4% of fob value of exports as claimed by the firm.

R/A may take suitable consequential action accordingly.

49	Case No.:25/17/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00354/AM13/	RLA File :34/24/040/00147/AM13/	Lic.No/Date:3410035104 10.09.2012	Defer Date:26.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.3.2013.			

50	Case No.:27/17/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Approved
	HQ File :01/81/050/00356/AM13/	RLA File :34/24/040/00156/AM13/	Lic.No/Date:3410035139 13.09.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.2.2013 as under:- 1. Total net weight of export product may be modified as 175430.70 MT. 2. Words" Quantity in Sq. Mtrs: 1221442 Sq. Mtrs., WT: 14.70 mm to 25.20 mm" may be suffixed with the description of export product. Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under: 1. Words ' of relevant grade and thickness 14.70 mm to 25.20 mm"may be suffixedwith the description of import item at Sl. No.1and its quantity may be allowed as applied for i.e. 177751.15 MT inclusive of 5 % wastage. 2. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 701908.45 Kgs. 3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder(FBE) may be allowed as applied for i.e. 655181.64 Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 345180 Kgs inclusive of 5 % wastage. 5. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 4248176 Kgs inclusive of 5 % wastage. 6. Quantity of import item at Sl.No. 6 viz. Internal Epoxy Lining may be allowed as 235983 Litres inclusive of 5 % wastage. 7. Quantities of import items at Sl. No. 7 may be allowed within 4% of fob value of exports as claimed by the firm. R/A may take suitable consequential action accordingly.			

51	Case No.:10/17/81-ALC2/2012	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Approved
	HQ File :01/81/050/00339/AM13/	RLA File :05/23/040/00213/AM13/	Lic.No/Date:0510334912 17.09.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.2.2013 as under:- 1. Description, quantities and net weights of export products may be specified as per Annexure.(copy enclosed)			

2. Quantities of import item at S.No 1 viz.Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

- a) For Export product mentioned at Sl. No. 2 as 5944.7 Kgs./Km taking clue from Engineering Table 5.
 - b) For Export products mentioned at Sl. No. 1,39, 40 & 44 as 1.01 kgs/kg content in the export product.
 - c) For Export products mentioned at Sl. Nos. 3 to 6 and 41 as per Engineering Table 4.
 - d) For Export products mentioned at Sl Nos. 7 to 10, 24 to 26 and 30 to 32 as per Engineering Table 5.
 - e) For Export product mentioned at Sl No. 27 as 268.2 Kgs./Km taking clue from Engineering Table 5.
3. Quantities of import item at S.No.2 viz. Aluminium Wire Rod (Electrolytic Grade) may be allowed as under:

- a)For Export products mentioned at Sl. No. 2, 39, 40 & 44 as 1.01 kgs/kg content in the export product.
- b) For Export products mentioned at Sl. Nos. 1, 11 to 22, 33,,34 & 36as per Engineering Table 5.
- c) For Export product mentioned at Sl No. 23, 28, 29, 35, 37 & 38 as 153.5 Kgs./Km, 942.1 Kgs./Km, 1461.8 Kgs./Km , 833.8 Kgs./Km, 1335.3 Kgs./Km & 2094.3Kgs./Km respectively taking clue from Engineering Table 5.
- d) For Export product mentioned at Sl. No. 41as per Engineering Table 4.

4. Quantities of import item No.3 viz. XLPE Insulation Compound may be allowed as under:

- a) For Export products mentioned at Sl No. 1 to 22, 28 to 30, 33, 35to 40 & 42 to 44 as 1.05 Kgs/Kg content in the Export Products.

5. Quantities of import item No 4 viz. PVC Resin may be allowed as under:

- a) For Export products mentioned at Sl. No. 1 to 20, 28 to 30, 33, 34, 39, 40 & 42 to 44 as1.05 Kgs/Kg content in the Export Products.
- b) For export products mentioned at Sl.No.24, 25&26as applied for i.e. 18.18 Kgs./Km, 21.96 Kgs./Km& 30.66 Kgs./Km respectively
- c) For Export products mentioned at Sl No. 31 & 32 as 115.1 Kgs./Km & 98.5 Kgs./Km respectively taking clue from Engineering Table 5.
- d) For Export product mentioned at Sl No. 41 as 117.3 Kgs./Km taking clue from Engineering Table 4.

6.Quantity of import item No.5 viz. Polyethylene may be allowed as under:

- a) For Export product mentioned at Sl No. 36, 37 & 38 as 1.05 Kgs/Kg content in the Export Product.

7.Quantity of import item No.6 viz. EPR/Synthetic Rubber may be allowed as under:

- a) For Export product mentioned at Sl No. 34 as 1.05 Kgs/Kg content in the Export Product.

R/A may take suitable consequential action accordingly.

52	Case No.:13/17/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Approved
	HQ File :01/81/050/00342/AM13/	RLA File :10/24/040/00048/AM13/	Lic.No/Date:1010051258 20.09.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27/5/2012-IPEHMD dated 14.1.2013 as under:- The norms of above AA is ratified on net to net basis with accountability clause.			

R/A may take suitable consequential action accordingly.

53	Case No.: 26/17/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00355/AM13/	RLA File :34/24/040/00160/AM13/	Lic.No/Date:3410035203 21.09.2012	Defer Date:26.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.3.2013.			

54	Case No.: 2/14/81-ALC2/2012	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Approved
	HQ File :01/81/050/00301/AM13/	RLA File :05/24/040/00224/AM13/	Lic.No/Date:0510335422 24.09.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No 30(244)2011-ME dated 19.2.2013 as under;- The import is allowed as 1.02 Kg/kg content in the export product. R/A may take suitable consequential action accordingly.			

55	Case No.: 11/17/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00340/AM13/	RLA File :09/24/040/00291/AM13/	Lic.No/Date:0910053888 24.09.2012	Defer Date:26.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.3.2013.			

56	Case No.: 18/17/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00347/AM13/	RLA File :02/24/040/00103/AM13/	Lic.No/Date:0210182610 27.09.2012	Defer Date:26.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.3.2013.			

57	Case No.: 9/17/81-ALC2/2012	Party Name:PREMIER INGOTS &METALS PVT. LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00338/AM13/	RLA File :05/24/040/00248/AM13/	Lic.No/Date:0510336577 05.10.2012	Defer Date:26.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands			

deferred and to be relisted on 26.3.2013.

58	Case No.:23/17/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00352/AM13/	RLA File :56/24/040/00021/AM13/	Lic.No/Date:5610001142 08.10.2012	Defer Date:26.03.2013
	Decision :NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 26.3.2013.			

59	Case No.:16/17/81-ALC2/2012	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Approved
	HQ File :01/81/050/00345/AM13/	RLA File :02/24/040/00114/AM13/	Lic.No/Date:0210183278 17.10.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.2.2013 as under:- - Words “ containing 20 MT of Aluminum Coil of thickness 0.55 MM” may be suffixed with the description of export product at Sl. No. 1. - Words “ containing 20 MT of Aluminum Coil of thickness 0.65 MM” may be suffixed with the description of export product at Sl. No. 2. - Quantities of import items at Sl. No. 1 & 2 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

60	Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:26.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.3.2013.			

61	Case No.:15/17/81-ALC2/2012	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00344/AM13/	RLA File :13/24/040/00031/AM13/	Lic.No/Date:1310041407 23.10.2012	Defer Date:26.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.3.2013.			

62	Case No.:8/23/81-ALC2/2012	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00440/AM13/	RLA File :03/94/040/00598/AM13/	Lic.No/Date:0310713686 29.10.2012	Defer Date:26.03.2013
	Decision :NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred			

and to be relisted on 26.3.2013.

63	Case No.:4/17/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00333/AM13/	RLA File :08/24/040/00265/AM13/	Lic.No/Date:0810116090 02.11.2012	Defer Date:26.03.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 26.3.2013.			

64	Case No.:22/17/81-ALC2/2012	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00351/AM13/	RLA File :07/24/040/00319/AM13/	Lic.No/Date:0710091838 08.11.2012	Defer Date:26.03.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 26.3.2013.			

65	Case No.:3/23/81-ALC2/2012	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00435/AM13/	RLA File :03/94/040/00729/AM13/	Lic.No/Date:0310716014 30.11.2012	Defer Date:26.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.3.2013.			

66	Case No.:6/23/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM13/	RLA File :03/94/040/00676/AM13/	Lic.No/Date:0310715965 30.11.2012	Defer Date:26.03.2013
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 26.3.2013.			

67	Case No.:7/23/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00439/AM13/	RLA File :03/94/040/00678/AM13/	Lic.No/Date:0310715969 30.11.2012	Defer Date:26.03.2013
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 26.3.2013.			

68	Case No.:9/23/81-ALC2/2012	Party Name:GIC INSUFLEX CONDUCTORS	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00441/AM13/	PRIVATE LIMITED RLA File :03/94/040/00726/AM13/	Lic.No/Date:0310715962 30.11.2012	Defer Date:26.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.3.2013.			

69	Case No.:1/23/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00433/AM13/	RLA File :13/24/040/00040/AM13/	Lic.No/Date:1310041577 11.12.2012	Defer Date:26.03.2013
Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.3.2013.				

70	Case No.:2/23/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00434/AM13/	RLA File :13/24/040/00039/AM13/	Lic.No/Date:1310041576 11.12.2012	Defer Date:26.03.2013
Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.3.2013.				

71	Case No.:4/23/81-ALC2/2012	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00436/AM13/	RLA File :03/94/040/00687/AM13/	Lic.No/Date:0310716880 11.12.2012	Defer Date:26.03.2013
Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.3.2013.				

72	Case No.:1/20/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00377/AM13/	RLA File :08/24/040/00278/AM13/	Lic.No/Date:0810116824 12.12.2012	Defer Date:26.03.2013
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 26.3.2013.				

73	Case No.:5/23/81-ALC2/2012	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00437/AM13/	RLA File :03/94/040/00694/AM13/	Lic.No/Date:0310717136 13.12.2012	Defer Date:26.03.2013

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 26.3.2013.

74	Case No.:11/23/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00443/AM13/	RLA File :03/95/040/00666/AM13/	Lic.No/Date:0310717142 13.12.2012	Defer Date:26.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.3.2013.			

75	Case No.:2/20/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00378/AM13/	RLA File :08/24/040/00318/AM13/	Lic.No/Date:0810116929 18.12.2012	Defer Date:26.03.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 26.3.2013.			

76	Case No.:10/23/81-ALC2/2012	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00442/AM13/	RLA File :13/24/040/00043/AM13/	Lic.No/Date:1310041623 19.12.2012	Defer Date:26.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.3.2013.			

77	Case No.:17/23/81-ALC2/2012	Party Name:PUNJ LLOYD LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00449/AM13/	RLA File :03/95/040/00712/AM13/	Lic.No/Date:0310718100 24.12.2012	Defer Date:26.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.3.2013.			

78	Case No.:16/23/81-ALC2/2012	Party Name:UNIVERSAL CABLES LTD.,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00448/AM13/	RLA File :11/24/040/00025/AM13/	Lic.No/Date:1110027338 27.12.2012	Defer Date:26.03.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 22.2.2013 :- 1. Net weight per KM of each Cable			

2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
 3. Wastage claimed in each import item
- The case stands deferred and to be relisted on 26.3.2013.

79	Case No.:18/23/81-ALC2/2012	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM13/	RLA File :07/24/040/00363/AM13/	Lic.No/Date:0710092832 01.01.2013	Defer Date:26.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.3.2013.			

80	Case No.:12/23/81-ALC2/2012	Party Name:VIOWN METTUBE PVT.LTD.	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00444/AM13/	RLA File :05/24/040/00400/AM13/	Lic.No/Date:0510344101 24.01.2013	Defer Date:26.03.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 26.3.2013.			

81	Case No.:13/23/81-ALC2/2012	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00445/AM13/	RLA File :07/24/040/00431/AM13/	Lic.No/Date:0710093331 28.01.2013	Defer Date:26.03.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 26.3.2013.			

82	Case No.:14/23/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00446/AM13/	RLA File :05/24/040/00404/AM13/	Lic.No/Date:0510344370 29.01.2013	Defer Date:26.03.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 26.3.2013.			

83	Case No.:15/23/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:23/81-ALC2/2012 12.02.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM13/	RLA File :34/24/040/00243/AM13/	Lic.No/Date:3410035952 29.01.2013	Defer Date:26.03.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for			

forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 26.3.2013.

Offline 12.02.2013

SI No. 354

CASE NO. AR- 133	M/s. Indian Technomac Co. Ltd.
Meeting No. 23/81	F.No.01/81/050/013/AM12/DES-II
Dated:12.2.2013	Advance Licence No. 0510288079 dated 15.04.2011
	RLA's F.No. 05/23/40/016/AM12

Decision :NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 26.3.2013.

SI No 355

CASE NO. AR- 100	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 23/81	F.No.01/81/050/56/AM12/DES-II
Dated:12.2.2013	Advance Licence No. 0410124253 dated 20.5.2011
	RLA's F.No.04/24/040/0049/AM12

Decision : NC observed that reply of the firm is still awaited despite two reminders. NC decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be relisted on 26.3..2013.

Case No 356

CASE NO. AR- 101	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 23/81	F.No.01/81/050/38/AM12/DES-II
Dated:12.2.2013	Advance Licence No. 0410123941 dated 10.5.2011
	RLA's F.No.04/24/040/0037/AM12

Decision : NC observed that reply of the firm is still awaited despite two reminders. NC decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be relisted on 26.3..2013.

SI No. 357

CASE NO. AR- 45	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 23/81	F.No.01/80/50/0241/AM06/DES-II
Dated:12.2.2013	Advance Licence No. 3410015084 dated 29.12.2005

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.

SI No. 358

CASE NO. AR- 02	M/s. Helvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 23/81	F.No.01/87/50/0634/AM07/DES-II 01/87/050/1346/AM06/DES-II 01/87/050/0355/AM06/DES-II
Dated:12.2.2013	Advance Licence No. i 3110026900 dated 16.10.2006 ii 3110023827 dated 08.02.2006 iii 3110020969 dated 28.06.2005

Decision :NC decided to refer the case to C&PC for comments. The case stands deferred and to be relisted on 26.3.2013.

SI No. 359

CASE NO. AR- 47	M/s. Powerica limited
Meeting No. 23/81	01/81/162/385/AM-13/DES-II
Dated:12.2.2013	AA No. 0710080684 dated 15.07.2011
	RLA F.No 07/24/040/119/AM-12

Decision :NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 26.3.2013.

SI. No. 360

CASE No. AR-54	M/s Stera Engineering India (P) Ltd.
Meeting No. 23/81	01/81/50/175/AM-11/DES-II
Dated:12.2.2013	AA No. 0410116884 dated 01.09.2010
	RLA F. No. 04/24/040/00117/AM11

Decision :NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No 30(282)2011-ME dated 18.2.2013:-

1. Use and weight of each export product.
2. Process of manufacturing and stage wise wastage there in.
3. Drawing/Specifications/sample of the Export product showing placement/use of imported input.
4. Material balancing justifying wt of export product and weight of inputs.
5. Wastage claimed and its justification.
6. Requirement of each raw material/component for each export product weight wise / nos wise.

The case stands deferred and to be relisted on 26.3.2013.

Sl. No. 361

CASE No. AR-62	M/s Raychem RPG(P) Ltd., Mumbai
Meeting No. 23/81	01/81/162/456/AM-13/DES-II
Dated:12.2.2013	Annual AA No. 0310622958 dated 23.03.2011

Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 22.2.2013 :-

1. Justification/basis for claimed wastages for each item with stage wise wastages claimed at each stage of manufacture.
2. Separate wastages claimed on account of rejection wastage, manufacturing/process wastage & testing wastage at each stage for every item.

The case stands deferred and to be relisted on 26.3.2013.

SI No.362

CASE No. AR-79	M/s S.S. Exim
Meeting No. 23/81	01/81/50/244/AM-13/DES-II
Dated:12.2.2013	AA No. 0510331125 dated 1.8.2012

Decision :NC observed that similar case of same firm is under consideration of NC in that case NC decided to call the firm to appear for personal hearing. NC decided to club the above case also with the earlier case.

SI No. 363

CASE No. AR-80	M/s Sterlite Industries Ltd, Tuticorin
Meeting No. 23/81	01/81/50/121/AM-12/DES-II
Dated:12.2.2013	AA No. 0310636999 dated 17.06.2011

Decision :NC observed that comment of MSME has been received in the case. The description of export item has been amended earlier in respect of above AA and wastage of 6% has been allowed after taking clue from SION C 1575/1627.MSME to now re-examine the wastage norms for manufacturing of Copper cathode from scrap.

The case stands deferred and to be relisted on 26.3.2013.

SI No. 364

CASE No. AR-81	M/s Vijai Electricals Ltd.
Meeting No. 23/81	01/81/50/446/AM-09/DES-II
Dated:12.2.2013	AA No. 0910035596 dated 08.10.2008

Decision :NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 26.3.2013.

SI No. 365

CASE No. AR-82	M/s Larsen & Turbo Ltd., Mumbai
Meeting No. 23/81	01/81/50/190/AM-10/DES-II
Dated:12.2.2013	AA No. 0310158039 dated 1.5.2009

Decision :NC observed that representation of the firm is being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.3.2013.

SI no. 366

CASE No. AR-83	M/s Global Instruments Maintenance Services
Meeting No. 23/81	01/81/50/347/AM-12/DES-II
Dated:12.2.2013	AA No. 3110051792 dated 18.12.2011

Decision : NC observed that case is under examination at DIT. The case stands deferred and to be relisted on 26.3.2013.

PART – C – DEFERRED

SI No. 72

CASE NO. C- 13	M/s Sunark Alumunium Industries (P) Ltd.
Meeting No. 23/81	F.No.01/81/162/399/AM'13/DES-II
Dated:12.2.2013	Request for fixation of SION for export product Alumunium Powder / Aluminium Grit

Decision :NC decided to send a reminder to CAPEXIL to expedite the comments. The case stands deferred and to be relisted on 26.3.2013.

SI No. 73

CASE NO. C- 21	M/s Recareo India (P) Ltd
Meeting No. 23/81	F.No.01/81/162/199/AM'13/DES-II

Dated:12.2.2013	Request for fixation of wastage norms by 100% EOU unit
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Decision : NC observed that case is under examination at MSME The case stands deferred and to be relisted on 26.3.2013.

SI No. 74

CASE NO. C- 22	M/s Uniflex Cables Ltd.
Meeting No. 23/81	F.No.01/94/180/373/AM10/PRC/DES-II
Dated:12.2.2013	Clarification regarding change in export product from Jelly Cables to Power Cables In r/o AA No. 0310231177 dtd 16.10.03 and 0310240217 dtd 08.12.2003

Decision :NC decided to send a letter to firm to submit following information :-

- i. Copy of authorization alongwith list of export and import item.
- ii. Detail of norms fixed / SION in r/o above authorizations.

The case stands deferred and to be relisted on 26.3.2013.

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